

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 3/2009  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE COMPANY: Union of India  
Vs  
M/s. Maytas Infra Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------	-------------	----------------	-----------

1.	Mr. Sanjeev Namula	Case	UDI/SFIO	
2.	Ms. Kaanan Gupta, Adv.			
3.	Ajeet Kumar Srivastava	Prosecutor, SFIO	- UOI/SFIO	

1.	Mr. Virender Gauds, Sr. Adv.		for Respondents No. 1. Company	
2.	Ms. Shelly Khanna, Adv.			
3.	Mr. Tarun Khanna, Adv.			

1.	Mr. Vipul Khanna, Adv.		for JLT&S	
2.	Ms. S.K. Gini, Adv.			

URMILJEST KARK  
Adv/L&S } SFIO

*(Signature)*

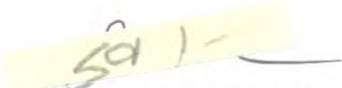
*(Signature)*

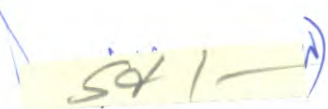


## ORDER

This petition filed under Section 388 B have continued for hearing firstly with the erstwhile Company Law Board and then with the National Company Law Tribunal on the basis of CLB regulations. However, the Appellate Tribunal in Company Appeal No. (AT) No. 03/2017 titled as 63 Moons Technologies Ltd. v. Union of India & Ors. has opined that the adjudication in such like matter should be undertaken by the respective Benches who have territorial jurisdiction over such matters. The view of the Appellate Tribunal emerges from the interpretation of Section 419 read with notification conferring territorial jurisdiction on various Benches of the Tribunal issued on 01.01.2016.

In view of the above, we direct that the matter be placed before the jurisdictional Tribunal. The registry is directed to send the file to the NCLT, Hyderabad at the earliest. The parties shall appear before the Hyderabad Bench of NCLT on 22.05.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

24.4.2017  
Vineet